

# LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

Vol. VI]

[No. 1.

First Day of the Thirteenth Session of First  
Parliament of India

I

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LOK SABHA

Monday, 16th July, 1956

*The Lok Sabha met at Eleven of the  
Clock*

[MR. SPEAKER (SHRI M. ANANTHA-  
SAYANAM AYYANGAR) in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

MOTIONS FOR ADJOURNMENT

FLOODS IN THE COUNTRY

**Mr. Speaker:** I have received notice of an Adjournment Motion from Shri S. L. Saksena on the subject: "The havoc caused by widespread floods in all parts of the country, particularly in U.P., Bihar and Assam, and the failure of the Government to do anything substantial to avert them, in spite of the assurance given by the Union Minister for Planning that the problem of floods would be treated as the 'Number One Problem' and tackled on a 'war footing'." This was received on this morning. Long before this Shri Sivamurthi Swami gave notice of a Short Notice Question on 10th July and on 13th July Shri A. K. Gopalan gave notice of a Short Notice Question relating to floods all over the country, the number affected and so on, and also enquiring about the steps that have been taken. I have sent these questions to the hon. Minister to find out whether he would

accept them as Short Notice Questions and give a particular date, or whether they will go in the usual course. If the hon. Minister is able to make a statement now he may do so; otherwise, if he wants time he may answer this along with the other questions in a comprehensive manner.

**The Minister of Planning and Irrigation and Power (Shri Nanda):** Yes, Sir. As suggested by you, the best course would be that I have some time to collect all the information and place it before the House as early as possible. I think I shall be able to do so in the next two or three days.

**Mr. Speaker:** In view of the fact that the hon. Minister will be making a comprehensive statement about this matter, I do not allow this Adjournment Motion.

BAN ON DEMONSTRATIONS AROUND  
PARLIAMENT HOUSE

**Mr. Speaker:** I have received notice of another Adjournment Motion from Shri M. S. Gurupadaswamy on "the order of the District Magistrate of Delhi issued on Sunday the 15th of July prohibiting the holding of meetings or demonstrations and taking out of processions in the areas around Parliament and portions of Church Road, North Avenue, South Avenue, Dalhousie Road and Great Place." This is under the law. I remember that on a prior occasion Shri Sadhan Gupta tabled a motion for adjournment relating to the arrest of some satyagrahis from Maharashtra saying that they were peaceful satyagrahis. I ruled it out

[Mr. Speaker]

saying that within the precincts no satyagraha or anything like that should take place because serious work of the Parliament would be interrupted and it would not serve any purpose. Anyhow I will look into all that. I am not disposing of this immediately. I shall send for all connected papers. I am sure hon. Members would like to protect the precincts of this House and avoid any disturbance so far as our work is concerned. How far this contravenes that is the only thing.

**Shri N. C. Chatterjee** (Hooghly): It goes outside bounds; that is our complaint. They are extending the prerogative much too farther.

**Mr. Speaker:** I shall look into the entire proceedings till now and see how far this can be limited. If necessary, I shall send for my friends before I come to any conclusion regarding this.

**Shri Kamath** (Hoshangabad): I submit, Sir no such order should be issued by local authorities without consulting you.

**Mr. Speaker:** I am extremely glad that the hon. Member wants to make me the executive head of the State.

**Shri Kamath:** Within the limits of Parliament, I said.

**Mr. Speaker:** "Within the limits" of course. Within the limits let me see. I shall look into it.

**Dr. Lanka Sundaram** (Visakhatnam): And the approaches to the House.

**Shri S. S. More** (Sholapur): May I ask one thing? As far as the precincts are concerned they are under your control. Have the police authorities any power to issue a proclamation under Section 144? It contradicts your authority.

**Mr. Speaker:** So far as the precincts are concerned, I shall take all possible

steps to see that I exercise jurisdiction and not others. Anyhow all sides of the House will be interested to see that peace and order is maintained.

**Shri S. S. More:** May I seek one information? When the police authorities issued these orders pertaining to your province, did they have any prior consultation with you?

**Mr. Speaker:** I am not able to say that off-hand. I shall look into that matter also.

Now we will go to the next business.

## PAPERS LAID ON THE TABLE

### NOTIFICATION UNDER INDIAN AIRCRAFT ACT

**The Minister of Communications** (Shri Jagjivan Ram): Sir, I beg to lay on the Table a copy of the Notification No. AR/1937(17), dated the 7th April, 1956 together with an Explanatory Note, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934. [Placed in Library. See No. S-230/56]

### REPORT OF TARIFF COMMISSION ON GRANT OF PROTECTION TO CALCIUM CARBIDE INDUSTRY, ETC.

**The Minister of Commerce and Industry and Iron and Steel** (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:

- (1) Report of the Tariff Commission on the grant of protection and/or assistance to the Calcium Carbide Industry, 1956.
- (2) Ministry of Commerce and Industry Resolution No. 37(1)-TB/56, dated the 30th June, 1956.
- (3) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a